



# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

वीरवार, 20 फरवरी, 2025 / 01 फाल्गुन, 1946

हिमाचल प्रदेश सरकार

प्रारम्भिक शिक्षा विभाग

अधिसूचना

शिमला-2, 17 फरवरी, 2025

संख्या: ईडीएन-सी-ए(3)-2/2020-पार्ट-I.—हिमाचल प्रदेश के राज्यपाल, भारत के संविधान के अनुच्छेद 309 के परन्तुक द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, हिमाचल प्रदेश लोक सेवा आयोग के 249-राजपत्र/2025-20-02-2025 (13345)

परामर्श से, इस विभाग की अधिसूचना संख्या: ईडीएन-सी-ए(3)-2/2020 तारीख 06 जून 2024 द्वारा अधिसूचित हिमाचल प्रदेश प्रारम्भिक शिक्षा विभाग में प्रशिक्षित स्नातक अध्यापक (कला/नॉन-मेडिकल/मेडिकल), गुप-सी, के पद के लिए भर्ती और प्रोन्नति नियम, 2024 का और संशोधन करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात् :-

1. संक्षिप्त नाम और प्रारम्भ।	(1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश प्रारम्भिक शिक्षा विभाग, प्रशिक्षित स्नातक अध्यापक(कला/नॉन- मेडिकल/ मेडिकल), गुप-सी भर्ती और प्रोन्नति(संशोधन) नियम, 2025 है। (2) ये नियम राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशित किए जाने की तारीख से प्रवृत्त होंगे।
2. उपाबन्ध-क का संशोधन।	हिमाचल प्रदेश प्रारम्भिक शिक्षा विभाग, प्रशिक्षित स्नातक अध्यापक, (कला/नॉन-मेडिकल/मेडिकल), गुप-सी, भर्ती और प्रोन्नति नियम, 2024 के उपाबन्ध-क में,
	(क) <b>स्तम्भ संख्या: 7</b> के सामने विद्यमान उपाबन्धों के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :-  (1) <u>अनिवार्य अर्हता(अर्हताएं):-</u>  <b>1. प्रशिक्षित स्नातक अध्यापक (कला):-</b>  (i) किसी मान्यता प्राप्त विश्वविद्यालय से या तो स्नातक में या तो स्नातकोत्तर में कम से कम पचास प्रतिशत अंकों के साथ बी0ए0/ बी0कॉम/स्नातकोत्तर (किसी भी संकाय में निष्णांत उपाधि, परन्तु अभ्यर्थियों ने स्नातक की उपाधि बी0ए0/बी0कॉम में उत्तीर्ण की हो) और एक वर्ष का शिक्षा स्नातक(बी0एड0)/दो वर्षीय शिक्षा स्नातक (बी0एड0)/राष्ट्रीय अध्यापक शिक्षा परिषद् (एन0सी0टी0ई0) से मान्यता प्राप्त संस्थान से शिक्षा स्नातक (बी0एड0)।  या  न्यूनतम पचपन प्रतिशत अंकों के साथ स्नातकोत्तर (किसी भी संकाय में निष्णांत उपाधि, परन्तु अभ्यर्थियों ने स्नातक की उपाधि बी0ए0/बी0कॉम में उत्तीर्ण की हो) और राष्ट्रीय अध्यापक शिक्षा परिषद् (एन0सी0टी0ई0) से मान्यता प्राप्त संस्थान से तीन वर्षीय एकीकृत शिक्षा स्नातक-शिक्षा निष्णांत (इंटिग्रेटिड बी0एड0-एम0एड0)  या  कम से कम पचास प्रतिशत अंकों के साथ सीनियर सेकेंडरी/दस जमा दो और प्रारम्भिक शिक्षा में चार वर्ष का स्नातक (बी0एल0एड0)।

	<p>या</p> <p>कम से कम पचास प्रतिशत अंकों के साथ सीनियर सेकेंडरी/दस जमा दो और चार वर्षीय कला शिक्षा स्नातक (बी0ए0एजुकेशन)/बी0ए0 बी0एड0)</p> <p>या</p> <p>कम से कम पचास प्रतिशत अंकों के साथ बी0ए0/बी0कॉम और एक वर्ष की शिक्षा स्नातक बी0एड0 (विशेष शिक्षा)।</p> <p>और</p> <p>(ii) हिमाचल प्रदेश स्कूल शिक्षा बोर्ड धर्मशाला, जिला कांगड़ा या सरकार द्वारा प्राधिकृत किसी अन्य अभिकरण द्वारा सम्यक रूप से संचालित शिक्षक पात्रता परीक्षा (टी0ई0टी0) में उत्तीर्ण हो।</p> <p><b>2. प्रशिक्षित स्नातक अध्यापक (नॉन मेडिकल):</b></p> <p>(i) किसी मान्यता प्राप्त विश्वविद्यालय से या तो विज्ञान स्नातक (नॉन मेडिकल) में या तो स्नातकोत्तर में कम से कम पचास प्रतिशत अंकों के साथ बी0एससी0 (नॉन मेडिकल)/स्नातकोत्तर (विज्ञान संकाय के किसी भी विषय में विज्ञान निष्णांत, परन्तु अभ्यर्थियों ने स्नातक की उपाधि बी0एससी0 (नॉन मेडिकल) में उत्तीर्ण की हो) और एक वर्ष का शिक्षा स्नातक (बी0एड0)/दो वर्षीय शिक्षा स्नातक (बी0एड0)/राष्ट्रीय अध्यापक शिक्षा परिषद् (एन0सी0टी0ई0) से मान्यता प्राप्त संस्थान से शिक्षा स्नातक (बी0एड0)।</p> <p>या</p> <p>न्यूनतम पचपन प्रतिशत अंकों के साथ स्नातकोत्तर (विज्ञान संकाय के किसी भी विषय में विज्ञान निष्णांत, परन्तु अभ्यर्थियों ने स्नातक की उपाधि बी0एससी0 (नॉन मेडिकल) में उत्तीर्ण की हो) और राष्ट्रीय अध्यापक शिक्षा परिषद् (एन0सी0टी0ई0) से मान्यता प्राप्त संस्थान से तीन वर्षीय एकीकृत शिक्षा स्नातक-शिक्षा निष्णांत (बी0एड0-एम0एड0)।</p> <p>या</p> <p>कम से कम पचास प्रतिशत अंकों के साथ सीनियर सेकेंडरी/दस जमा दो विज्ञान(नॉन</p>
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	<p>मेडिकल) और चार वर्ष का प्रारंभिक शिक्षा में स्नातक (बी0एल0एड0)।</p> <p>या</p> <p>कम से कम पचास प्रतिशत अंकों के साथ विज्ञान (नॉन मेडिकल) में सीनियर सेकेंडरी/दस जमा दो और चार वर्षीय बी0एस0सी0 (नॉन मेडिकल) शिक्षा(एड0)/बी0एस0सी0 (नॉन मेडिकल) बी0एड0।</p> <p>या</p> <p>कम से कम पचास प्रतिशत अंकों के साथ विज्ञान स्नातक(नॉन मेडिकल) और एक वर्षीय शिक्षा स्नातक (बी0एड0) (विशेष शिक्षा)।</p> <p>और</p> <p>(ii) हिमाचल प्रदेश स्कूल शिक्षा बोर्ड धर्मशाला, जिला कांगड़ा या सरकार द्वारा प्राधिकृत किसी अन्य अभिकरण द्वारा सम्यक् रूप से संचालित शिक्षक पात्रता परीक्षा (टी0ई0टी0) में उत्तीर्ण हो।</p> <p><b>3. प्रशिक्षित स्नातक अध्यापक (मेडिकल):</b></p> <p>(i) किसी मान्यता प्राप्त विश्वविद्यालय से या तो स्नातक(मेडिकल) में या तो स्नातकोत्तर में कम से कम पचास प्रतिशत अंकों सहित बी0एस0सी0 (मेडिकल)/स्नातकोत्तर (विज्ञान संकाय के किसी भी विषय में विज्ञान निष्णात, परन्तु अभ्यर्थियों ने स्नातक की उपाधि बी0एस0सी0 (मेडिकल) में उत्तीर्ण की हो) और एक वर्षीय शिक्षा स्नातक (बी0एड0)/दो वर्षीय शिक्षा स्नातक (बी0एड0)/राष्ट्रीय अध्यापक शिक्षा परिषद् (एन0सी0टी0ई0) से मान्यता प्राप्त संस्थान से शिक्षा स्नातक (बी0एड0)।</p> <p>या</p> <p>न्यूनतम पचपन प्रतिशत अंकों के साथ स्नातकोत्तर (विज्ञान संकाय के किसी भी विषय में विज्ञान निष्णात, परन्तु अभ्यर्थियों ने स्नातक की उपाधि बी0एस0सी0 (मेडिकल) में उत्तीर्ण की हो) और राष्ट्रीय अध्यापक शिक्षा परिषद् (एन0सी0टी0ई0) से मान्यता प्राप्त संस्थान से तीन वर्षीय एकीकृत शिक्षा स्नातक-शिक्षा निष्णात (बी0एड0-एम0एड0)।</p> <p>या</p>
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	<p>कम से कम पचास प्रतिशत अंकों के साथ में सीनियर सेकेंडरी/दस जमा दो (विज्ञान— मेडिकल) और चार वर्षीय प्रारंभिक शिक्षा में स्नातक (बी0एल0एड0)।</p> <p>या</p> <p>कम से कम पचास प्रतिशत अंकों के साथ में सीनियर सेकेंडरी/दस जमा दो विज्ञान (मेडिकल) और चार वर्षीय बी0एस0सी0 (मेडिकल) शिक्षा (एड0)/बी0एस0सी0 (मेडिकल) बी0एड0।</p> <p>या</p> <p>कम से कम पचास प्रतिशत अंकों के साथ विज्ञान(मेडिकल) स्नातक और एक वर्षीय शिक्षा स्नातक (बी0एड0) (विशेष शिक्षा)।</p> <p>और</p> <p>(ii) हिमाचल प्रदेश स्कूल शिक्षा बोर्ड धर्मशाला, जिला कांगड़ा या सरकार द्वारा प्राधिकृत किसी अन्य अभिकरण द्वारा सम्यक् रूप से संचालित शिक्षक पात्रता परीक्षा (टी0ई0टी0) में उत्तीर्ण हो:</p> <p>परन्तु अभ्यर्थी ने दसवीं और बारहवीं की परीक्षा हिमाचल प्रदेश में स्थित किसी स्कूल/संस्थान से अवश्य उत्तीर्ण की हो:</p> <p>परन्तु यह और कि यह शर्त हिमाचल प्रदेश के वास्तविक निवासियों को लागू नहीं होगी।</p> <p>(2) वाँछनीय अर्हता (अर्हताएं):</p> <p>हिमाचल प्रदेश की रूढ़ियों, रीतियों और बोलियों का ज्ञान और प्रदेश में विद्यमान विशिष्ट दशाओं में नियुक्ति के लिए उपयुक्तता।</p> <p><b>टिप्पण (1).</b>—परन्तु स्नातक में अंकों का न्यूनतम प्रतिशत उन पदधारियों पर लागू नहीं होगा जिन्होंने 29 जुलाई, 2011 से पहले ही शिक्षा स्नातक (बी0एड0) या प्रारंभिक शिक्षा स्नातक में प्रवेश ले लिया था।</p> <p><b>टिप्पण (2).</b>—हिमाचल प्रदेश के एस0सी0/एस0टी0/ओ0बी0सी0/पी0डब्ल्यू0डी0 प्रवर्गों से सम्बन्धित अभ्यर्थियों को न्यूनतम शैक्षिक अर्हताओं और टी0ई0टी0 के लिए न्यूनतम अर्हित अंकों में 5 प्रतिशत तक की छूट दी जाएगी।</p>
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	<p><b>टिप्पण (3).</b>—उन अभ्यर्थियों के मामले में जिन्होंने बी0एड0 पाठ्यक्रम में प्रवेश एम0ए0/एम0एस0सी0 में न्यूनतम 50 प्रतिशत अंक के आधार पर लिया है पर ही प्रशिक्षित स्नातक अध्यापक के पद के लिए विचार किया जाएगा।</p> <p><b>टिप्पण (4).</b>—विज्ञापन के प्रकाशन की तारीख को राष्ट्रीय अध्यापक शिक्षा परिषद् (एन0सी0टी0ई0) द्वारा यथाविहित न्यूनतम अर्हता को इन भर्ती और प्रोन्नति नियमों के अनिवार्य अंग के रूप में समझा जाएगा और सरकार (प्रारंभिक शिक्षा विभाग, हि0प्र0) विज्ञापन के प्रकाशन की तारीख तक भर्ती अभिकरण को न्यूनतम अनिवार्य अर्हता में ऐसे परिवर्तन उपलब्ध करवाएगी।</p>
	<p>(ख) <b>स्तम्भ संख्या: 10</b> के सामने विद्यमान उपाबन्धों के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :-</p> <p>(i) यथास्थिति, पचहत्तर प्रतिशत निम्नलिखित रीतियों में सीधी भर्ती द्वारा, नियमित आधार पर या संविदा के आधार पर भर्ती द्वारा:-</p> <p>(क) 37.5 प्रतिशत यथास्थिति, नियमित आधार पर या संविदा के आधार पर हिमाचल प्रदेश राज्य चयन आयोग के माध्यम से।</p> <p>(ख) 32.5 प्रतिशत बैच वाईच आधार पर।</p> <p>(ग) समय-समय पर संशोधित स्कूल प्रबंधन समिति (एस0एम0सी0) पॉलिसी तारीख 17-07-2012 के अधीन सेवारत एस0एम0सी0 अध्यापकों (जिनकी कम से कम 5 वर्ष की सेवा हो) में से जो स्तंभ संख्या-7 में यथाविहित वांछित शैक्षिक अर्हता/ अर्हताएं रखते हों यथास्थिति हि0प्र0 राज्य चयन आयोग हमीरपुर/अन्य भर्ती अभिकरण/प्राधिकरण के माध्यम से यथास्थिति नियमित आधार पर या संविदा के आधार पर सीमित सीधी भर्ती (एल0डी0आर0) के माध्यम से 05 प्रतिशत:</p> <p>परन्तु सीधी भर्ती किए जाने वाले अभ्यर्थियों के लिए निर्धारित ऊपरी आयु सीमा सरकार में पहले से सेवारत एस0एम0सी0 अध्यापकों को लागू नहीं होगी।</p> <p>(ii) 25 प्रतिशत प्रोन्नति द्वारा।</p> <p><b>टिप्पण.</b>—प्रारंभिक शिक्षा विभाग में समय-समय पर संशोधित स्कूल प्रबंधन समिति (एस0एम0सी0) पॉलिसी तारीख</p>

	<p>17-07-2012 के अधीन कार्यरत समस्त एस0एम0सी0 अध्यापकों के आमेलन के पश्चात् पांच प्रतिशत सीमित सीधी भर्ती कोटा स्वतः ही समाप्त हो जाएगा और तत्पश्चात सीमित सीधी भर्ती हेतु घोषित पांच प्रतिशत कोटा बैचवाईज आधार पर सीधी भर्ती के लिए कोटे का अनिवार्य भाग समझा जाएगा।</p>												
	<p>(ग) <b>स्तम्भ संख्या: 11</b> के सामने विद्यमान के स्थान पर निम्नलिखित रखा जाएगा, अर्थात् :-</p> <p>(i) पन्द्रह प्रतिशत सेवारत जे0बी0टी0 में से प्रोन्नति द्वारा जो उपरोक्त स्तम्भ संख्या 7 में विहित शैक्षिक अर्हता रखते हों और जिनका कम से कम पांच वर्ष का नियमित सेवाकाल या ग्रेड में की गई लगातार तदर्थ सेवा, यदि कोई हो, को सम्मिलित करके पांच वर्ष का नियमित सेवाकाल हो;</p> <p>(ii) दस प्रतिशत सेवारत शास्त्रीय और भाषा अध्यापक (सी0 एण्ड वी0) में से प्रोन्नति द्वारा जो उपरोक्त स्तम्भ संख्या 7 में विहित अनिवार्य शैक्षिक अर्हता रखते हों और जिनका कम से कम पांच वर्ष का नियमित सेवाकाल या ग्रेड में की गई लगातार तदर्थ सेवा, यदि कोई हो, को सम्मिलित करके पांच वर्ष का नियमित सेवाकाल हो।</p> <p>पदों को भरने के लिए निम्नलिखित रोस्टर का अनुसरण किया जाएगा:-</p> <table border="1" data-bbox="683 1182 1418 2042"> <thead> <tr> <th>क्रम संख्या</th> <th>प्रवर्ग</th> <th>रोस्टर बिन्दु 40</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>जे0बी0टी0</td> <td>पहला, ग्यारहवां, बीसवां, इक्कीसवां, इकतीसवां, और चालीसवां</td> </tr> <tr> <td>2.</td> <td>शास्त्रीय और भाषा (सी0 एण्ड वी0)</td> <td>छठवां, सोलहवां, छब्बीसवां, और छत्तीसवां</td> </tr> <tr> <td>3.</td> <td>सीधी भर्ती</td> <td>हिमाचल प्रदेश राज्य चयन आयोग या कोई अन्य भर्ती अभिकरण के माध्यम से दूसरा, चौथा, सातवां, नौवां, बारहवां, चौदहवां, सतरहवां, उन्नीसवां, चौबीसवां, सत्ताईसवां, उनतीसवां, बत्तीसवां, चौतीसवां, सैतीसवां, और उनतालीसवां</td> </tr> </tbody> </table>	क्रम संख्या	प्रवर्ग	रोस्टर बिन्दु 40	1.	जे0बी0टी0	पहला, ग्यारहवां, बीसवां, इक्कीसवां, इकतीसवां, और चालीसवां	2.	शास्त्रीय और भाषा (सी0 एण्ड वी0)	छठवां, सोलहवां, छब्बीसवां, और छत्तीसवां	3.	सीधी भर्ती	हिमाचल प्रदेश राज्य चयन आयोग या कोई अन्य भर्ती अभिकरण के माध्यम से दूसरा, चौथा, सातवां, नौवां, बारहवां, चौदहवां, सतरहवां, उन्नीसवां, चौबीसवां, सत्ताईसवां, उनतीसवां, बत्तीसवां, चौतीसवां, सैतीसवां, और उनतालीसवां
क्रम संख्या	प्रवर्ग	रोस्टर बिन्दु 40											
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2.	शास्त्रीय और भाषा (सी0 एण्ड वी0)	छठवां, सोलहवां, छब्बीसवां, और छत्तीसवां											
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			बैच वाईच आधार पर	तीसरा, पांचवां, आठवां, दसवां, तेरहवां, पन्द्रहवां, अठारहवां, बाईसवां, तेईसवां, पच्चीसवां, अठाईसवां, तीसवां और तैंतीसवां
			सीमित सीधी भर्ती द्वारा	पैतीसवां और अड़तीसवां
<p><b>टिप्पण-1.</b>—रोस्टर प्रत्येक चालीसवें पद के पश्चात तब तक चक्रानुचक्रित किया जाता रहेगा जब तक कि समस्त प्रवर्गों को दी गई प्रतिशतता तक प्रतिनिधित्व प्राप्त नहीं हो जाता और तत्पश्चात् रिक्त को उसी प्रवर्ग से भरा जाएगा जिससे पद रिक्त हुआ हो ।</p> <p><b>टिप्पण-2.</b>—प्रारंभिक शिक्षा विभाग में समय-समय पर संशोधित स्कूल प्रबंधन समिति (एस0एम0सी0) पॉलिसी तारीख 17-07-2012 के अधीन लगे हुए समस्त सेवारत एस0एम0सी0 अध्यापकों के आमेलन के पश्चात् पांच प्रतिशत सीमित सीधी भर्ती कोटा स्वतः ही समाप्त हो जाएगा और तत्पश्चात सीमित सीधी भर्ती हेतु निर्धारित रोस्टर बिन्दु संख्या 35 व 38 को बैचवाईज आधार पर सीधी भर्ती के लिए कोटे का अनिवार्य भाग समझा जाएगा ।</p> <p>(I) परन्तु प्रोन्नति के प्रयोजन के लिए प्रत्येक कर्मचारी को, जनजातीय/दुर्गम/अगम्य क्षेत्रों और दूरस्थ/ग्रामीण क्षेत्रों में पद (पदों) की ऐसे क्षेत्रों में पर्याप्त संख्या की उपलब्धता के अध्याधीन, कम से कम एक कार्यकाल तक सेवा करनी होगी:</p> <p>परन्तु यह और कि उपर्युक्त परन्तुक (I) उन कर्मचारियों के मामले में लागू नहीं होगा, जिनकी अधिवाषिता के लिए पांच वर्ष की या उससे कम की सेवा शेष रही हो । तथापि ऐसे पदधारियों को, उनकी प्रोन्नति पर, दूरस्थ/ग्रामीण क्षेत्रों में तैनात/स्थानान्तरित किया जा सकेगा:</p> <p>परन्तु यह और भी कि उन अधिकारियों/कर्मचारियों को, जिसने जनजातीय/कठिन/दुर्गम क्षेत्रों और दूरस्थ/ग्रामीण क्षेत्रों में कम से कम एक कार्यकाल तक सेवा नहीं की है, ऐसे क्षेत्र में उसके अपने संवर्ग (काडर) में सर्वथा उसकी वरिष्ठता के अनुसार स्थानान्तरण किया जाएगा ।</p> <p><b>स्पष्टीकरण I.</b>—उपर्युक्त परन्तुक (I) के प्रयोजन के लिए जनजातीय/कठिन/दुर्गम क्षेत्रों और दूरस्थ/ग्रामीण क्षेत्रों में "कार्यकाल" से, प्रशासनिक अत्यावश्यकताओं/सुविधा को ध्यान</p>				



में रखते हुए, साधारणतया तीन वर्ष की अवधि या ऐसे क्षेत्रों में तैनाती की इससे कम अवधि अभिप्रेत होगी।

**स्पष्टीकरण II.**— उपर्युक्त परन्तुक (I) के प्रयोजन के लिए जनजातीय/कठिन क्षेत्र निम्न प्रकार से होंगे:—

1. जिला लाहौल एवं स्पिति
2. चम्बा जिला का पांगी और भरमौर उप-मण्डल
3. रोहडू उपमण्डल का डोडरा क्वार क्षेत्र
4. जिला शिमला की रामपुर तहसील का पन्द्रह बीस परगना, मुनीश, दरकाली और ग्राम पंचायत काशापाट
5. जिला कुल्लू का पन्द्रह बीस परगना
6. कांगड़ा जिला के बैजनाथ उप-मण्डल का बड़ा भंगाल क्षेत्र।
7. जिला किन्नौर
8. सिरमौर जिला में, उप तहसील कमरु के काठवाड़ और कोरगा पटवार वृत्त, रेणुकाजी तहसील के भलाड़-भलौना और सांगना पटवार वृत्त और शिलाई तहसील का कोटा पाब पटवार वृत्त।
9. मण्डी जिला में, करसोग तहसील का खनयोल-बगड़ा पटवार वृत्त, बाली चौकी उपतहसील के गाड़ा गुशैणी, मठियानी, घनयाड़, थाची, बागी, सोमगाड और खोलानाल, पटवार वृत्त, पद्धर तहसील के झारवाड़, कुटगढ़, ग्रामण, देवग द्राईला, रोपा, कथोग, सिलह भड़वानी, हस्तपुर, घमरेहर और भटेड़ पटवार वृत्त, थुनाग तहसील में चिउणी, कालीपर, मानगढ़, थाच-बागड़ा, उत्तरी मगरू और दक्षिणी मगरू पटवार वृत्त और मण्डी जिला की सुन्दरनगर तहसील का बटवाड़ा पटवार वृत्त।

**स्पष्टीकरण-III.**— उपर्युक्त परन्तुक (I) के प्रयोजन के लिए और दूरस्थ/ग्रामीण क्षेत्र निम्न प्रकार से होंगे:—

- (i) उप-मण्डल/तहसील मुख्यालय से 20 किलोमीटर की परिधि से परे के समस्त स्थान।
- (ii) राज्य मुख्यालय और जिला मुख्यालय से 15 किलोमीटर की परिधि से परे के समस्त स्थान जहां के लिए बस सेवा उपलब्ध नहीं है और 3 (तीन) किलोमीटर से अधिक की पैदल यात्रा करनी पड़ती है।
- (iii) कर्मचारी का, उसके प्रवर्ग को ध्यान में लाए बिना अपने गृह नगर या गृह नगर क्षेत्र के साथ लगती 20 किलोमीटर की परिधि के भीतर का क्षेत्र।

**(II)** प्रोन्नति के सभी मामलों में पद पर नियमित नियुक्ति से पूर्व सम्भरक (पोषक) पद में की गई लगातार तदर्थ सेवा, यदि कोई हो, इन नियमों में यथाविहित सेवाकाल के लिए, इस शर्त के अधीन प्रोन्नति के लिए गणना में ली जाएगी, कि सम्भरक (पोषक) प्रवर्ग में तदर्थ नियुक्ति/प्रोन्नति, भर्ती और प्रोन्नति नियमों के उपबन्धों

	<p>के अनुसार चयन की उचित स्वीकार्य प्रक्रिया को अपनाने के पश्चात् की गई थी:</p> <p>(i) परन्तु उन सभी मामलों में जिनमें कोई कनिष्ठ व्यक्ति सम्भरक (पोषक) पद में अपने कुल सेवाकाल (तदर्थ आधार पर की गई सेवा सहित, जो नियमित सेवा/नियुक्ति के अनुसरण में हो) के आधार पर उपर्युक्त निर्दिष्ट उपबन्धों के कारण विचार किए जाने का पात्र हो जाता है, वहां उससे वरिष्ठ सभी व्यक्ति अपने-अपने प्रवर्ग/पद/काडर में विचार किए जाने के पात्र समझे जाएंगे और विचार करते समय कनिष्ठ व्यक्ति से ऊपर रखे जाएंगे:</p> <p>परन्तु यह और कि उन सभी पदधारियों की, जिन पर प्रोन्नति के लिए विचार किया जाना है, की कम से कम तीन वर्ष की न्यूनतम अर्हता सेवा या पद के भर्ती और प्रोन्नति नियमों में विहित सेवा, जो भी कम हो, होगी:</p> <p>परन्तु यह और भी कि जहां कोई व्यक्ति पूर्वगामी परन्तुक की अपेक्षाओं के कारण प्रोन्नति किए जाने सम्बन्धी विचार के लिए अपात्र हो जाता है, वहां उससे कनिष्ठ व्यक्ति भी ऐसी प्रोन्नति के विचार के लिए अपात्र समझा जाएगा/समझे जाएंगे।</p> <p><b>स्पष्टीकरण.</b>—अन्तिम परन्तुक के अन्तर्गत कनिष्ठ पदधारी प्रोन्नति के लिए अपात्र नहीं समझा जाएगा यदि वरिष्ठ अपात्र व्यक्ति भूतपूर्व सैनिक है जिन्होंने आपातकाल के दौरान आर्मड फोर्सस में उपस्थिति दी है और जिसे डिमोबिलाइज्ड आर्मड फोर्सिज परसोनल (रिजर्वेशन आफ वैकेन्सीज इन हिमाचल स्टेट नॉन-टैक्नीकल सर्विसिज) रूल्ज, 1972 के नियम-3 के उपबन्धों के अन्तर्गत भर्ती किया गया है और तदधीन वरीयता लाभ दिए गए हों या जिसे एक्स-सर्विसमैन (रिजर्वेशन आफ वैकेन्सीज इन दी हिमाचल प्रदेश टैक्नीकल सर्विसिज) रूल्ज, 1985(समय-समय पर संशोधित) के नियम-3 के उपबन्धों के अन्तर्गत भर्ती किया गया हो और तदधीन वरीयता लाभ दिए गए हों।</p> <p>(ii) इसी प्रकार स्थायीकरण के सभी मामलों में ऐसे पद पर नियमित नियुक्ति से पूर्व सम्भरक (पोषक) पद पर की गई लगातार तदर्थ सेवा, यदि कोई हो, सेवाकाल के लिए गणना में ली जाएगी, यदि तदर्थ नियुक्ति/प्रोन्नति, उचित चयन के पश्चात् और भर्ती और प्रोन्नति नियमों के उपबन्धों के अनुसार की गई थी :</p>
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		परन्तु की गई तदर्थ सेवा को गणना में लेने के पश्चात् जो स्थाईकरण होगा उसके फलस्वरूप पारस्परिक वरीयता अपरिवर्तित रहेगी।
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आदेश द्वारा,

राकेश कंवर  
सचिव (शिक्षा)।

[Authoritative English text of this Department Notification No. EDN-C-A(3)-2/2020-Part-I, dated 17-02-2025 as required under Clause(3) of Article 348, of the Constitution of India].

## ELEMENTARY EDUCATION DEPARTMENT

### NOTIFICATION

Shimla-02, the 17th February, 2025

**No. EDN-C-A(3)-2/2020-Part-I.**—In exercise of the powers conferred by proviso to article 309 of the Constitution of India, the Governor, Himachal Pradesh, in consultation with the Himachal Pradesh Public Service Commission, is pleased to make the following Rules further to amend the Himachal Pradesh Elementary Department Trained Graduate Teacher (Arts/Non-Medical/Medical), Group-C, (Non Gazetted) Recruitment and Promotion Rules, 2024 notified *vide* this Department notification No. EDN-C-A(3)-2/2020, dated 06-06-2024; namely :—

<b>1. Short title and Commencement.</b>	(1) These rules may be called the “Himachal Pradesh Elementary Education Department, Trained Graduate Teacher (Arts/Non-Medical/Medical), Group-C, Recruitment and Promotion(Amendment) Rules, 2025”.
	(2) These rules shall come into force from the date of publication in the Rajpatra (e-Gazette), Himachal Pradesh.
<b>2. Amendment of Annexure-A.</b>	In Annexure-A to the Himachal Pradesh Elementary Education Department Trained Graduate Teacher (Arts/Non-Medical/Medical), Group-C, Recruitment and Promotion Rules, 2024.
	<b>(a) For the existing provisions against Col. No. 7 the following shall be substituted, namely:—</b>
	<b>(1) <u>ESSENTIAL QUALIFICATION:</u>—</b>
	<b>1. TRAINED GRADUATE TEACHER (ARTS):—</b>
	<b>(i) BA/B.Com./Post Graduation [Master Degree in any</b>

discipline provided that candidates should have passed their Graduation Degree in B.A./B.Com] from a recognized University with at least 50% marks either in Graduation or in Post Graduation and 1 year's Bachelor of Education (B.Ed.)/2 Year's Bachelor of Education (B.Ed.)/Bachelor of Education(B.Ed.) from National Council for Teacher Education (NCTE) recognized institution.

**OR**

Post Graduation [Master Degree in any discipline provided that candidates should have passed their Graduation Degree in B.A./B.Com] with a minimum 55% marks and three-year integrated B.Ed.-M.Ed. from National Council for Teacher Education (NCTE) recognized institution.

**OR**

Senior Secondary/10+2 with at least 50% marks and 4 year's Bachelor in Elementary Education (B.El.Ed.).

**OR**

Senior Secondary/10+2 with at least 50% marks and 4 year's B.A. Education (Ed.)/B.A.B.Ed.

**OR**

B.A./B.Com. with at least 50% marks and 1 year's Bachelor in Education (B.Ed.) (Special Education).

**AND**

(ii) Pass in Teacher Eligibility Test (TET) duly conducted by H.P. Board of School Education Dharamshala, Distt. Kangra or any other Agency authorized by the Government.

**2. TRAINED GRADUATE TEACHER (NON-MEDICAL):—**

- (i) B.Sc. (Non Medical)/Post Graduation [M.Sc. in any science discipline provided that candidates should have passed their Graduation Degree in B.Sc. (NM)] from a recognized University with at least 50% marks either in B.Sc. (Non Medical) or in Post Graduation and 1 year's Bachelor of Education (B.Ed.)/2 Year's Bachelor of

Education (B.Ed.)/ Bachelor of Education (B.Ed.) from National Council for Teacher Education (NCTE) recognized institution.

**OR**

Post Graduation [M.Sc. in any science discipline provided that candidates should have passed their Graduation Degree in B.Sc. (NM)] with a minimum of 55% marks and three-year integrated B.Ed.-M.Ed. from a National Council for Teacher Education (NCTE) recognized institution.

**OR**

Senior Secondary/10+2 in Science(Non-Medical) with at least 50% marks and 4 year's Bachelor in Elementary Education (B.El.Ed.)

**OR**

Senior Secondary/10+2 in Science(Non-Medical) with at least 50% marks and 4 year's B.Sc. (Non Medical) Ed/B.Sc. (Non Medical) B.Ed.

**OR**

B.Sc. (Non Medical) with at least 50% marks and 1 year's Bachelor in Education (B.Ed.) (Special Education).

**AND**

(ii) Pass in Teacher Eligibility Test (TET) duly conducted by H.P. Board of School Education Dharamshala, Distt. Kangra or any other Agency authorized by the Government.

**3. TRAINED GRADUATE TEACHER (MEDICAL):—**

- (i) B.Sc. (Medical)/ Post Graduation [M.Sc. in any science discipline provided that candidates should have passed their Graduation Degree in B.Sc. (Medical)] from a recognized University with at least 50% marks in B.Sc. (Medical) or Post Graduation and 1 year's Bachelor of Education (B.Ed.)/ 2 Year's Bachelor of Education (B.Ed.)/Bachelor of Education (B.Ed.) from National Council for Teacher Education (NCTE) recognized institution.

**OR**

Post Graduation [M.Sc. in any science discipline provided that candidates should have passed their Graduation Degree in B.Sc. (Medical)] with a minimum of 55% marks and three-year integrated B.Ed.-M.Ed. from a National Council for Teacher Education (NCTE) recognized institution.

**OR**

Senior Secondary/10+2 in Science (Medical) with at least 50% marks and 4 year's Bachelor in Elementary Education (B.El.Ed.).

**OR**

Senior Secondary/10+2 in Science (Medical) with at least 50% marks and 4 year's B.Sc. (Medical) Ed./B.Sc. (Medical) B.Ed.

**OR**

B.Sc. (Medical) with at least 50% marks and 1 year's Bachelor in Education (B.Ed.) (Special Education)

**AND**

(ii) Pass in Teacher Eligibility Test (TET) duly conducted by H.P. Board of School Education Dharamshala, Distt. Kangra or any other Agency authorized by the Government :

Provided that a candidate must have passed Matriculation and 10+2 from any School/Institution situated within Himachal Pradesh :

Provided this condition shall not apply to Bonafide Himachalis.

**(b) DESIRABLE QUALIFICATION(s):**

Knowledge of customs, manner and dialects of Himachal Pradesh and suitability for appointment in the peculiar conditions prevailing in the Pradesh.

**Note (1).**—Provided that minimum percentage of marks in graduation shall not be applicable to those incumbents who had already taken admission to the Bachelor of Education or Bachelor of Elementary Education prior to the 29th July, 2011.

	<p><b>Note (2).</b>—Relaxation upto 5% will be allowed in minimum educational qualifications and also in minimum qualifying marks for TET to the candidates belonging to SC/ST/OBC/PWD categories of H.P.</p> <p><b>Note (3).</b>—In case of candidates who have taken admission in B.Ed. course on the basis of M.A./M.Sc. with at least 50% marks shall only be considered for the post of TGT.</p> <p><b>Note (4).</b>—The minimum qualification as prescribed by NCTE on the date of publication of the Advertisement shall also be considered as part and parcel of these R&amp;P Rules and the Government (in the Department of Elementary Education, H.P.) shall provide such changes in the minimum essential qualification to the recruiting agency till the date of publication of advertisement.</p>
	<p><b>(b) For the existing provision against Col. No. 10, the following shall be substituted, namely:—</b></p> <p>(i) 75% by direct recruitment on regular basis or recruitment on contract basis as the case may be in the following manners:-</p> <p>(a) 37.5% through Himachal Pradesh Rajya Chayan Aayog, Hamirpur/other recruiting agency/authority as the case maybe.</p> <p>(b) 32.5% on batch -wise basis.</p> <p>(c) 5% through Limited Direct Recruitment (LDR) through Himachal Pradesh Rajya Chayan Aayog/other agency/authority, as the case may be, on regular basis or on contract basis, from amongst in service SMC Teachers [with at least five (05) years of service] engaged under SMC Policy dated 17-07-2012, amended from time to time, possessing the requisite Educational qualification as prescribed in the Col No. 7:</p> <p>Provided that the upper age limit for direct recruits will not be applicable to the SMC Teachers already in service of Government.</p> <p>(ii) <b>25%</b> by Promotion.</p> <p><b>Note.</b>—The 5% Limited Direct Recruitment Quota will cease automatically after the absorption of all SMC teachers engaged under SMC Policy dated 17-07-2012, amended from time to time, in the Elementary Education Department and thereafter, the 5% quota meant for LDR recruitment shall be considered as part and parcel of quota for direct recruitment through batch-wise.</p>

**(c) For the existing provision against Col. No. 11 , the following shall be substituted, namely:—**

- (i) 15% by Promotion from amongst the in-service JBTs possessing the educational qualification as prescribed in Col. No. 7 above, with at least five years regular service or regular combined with continuous adhoc service rendered, if any, in the grade.
- (ii) 10% by promotion from amongst the in-service Classical & Vernacular Teachers (C&Vs) possessing the essential educational qualification as prescribed in Col. No. 7 above, with at least five years regular service or regular combined with continuous adhoc service rendered, if any, in the grade.

For filling up the posts the following roster shall be followed:—

Sl. No.	Category	Roster Point (40)	
1.	<b>JBT</b>	1, 11, 20, 21, 31 and 40.	
2.	<b>Classical &amp; Vernacular (C&amp;V)</b>	6, 16, 26 and 36.	
3.	<b>Direct recruitment</b>	Through HPRCA or any other recruiting agency	2, 4, 7, 9, 12, 14, 17, 19, 24, 27, 29, 32, 34, 37 and 39.
		Through Batch-wise	3, 5, 8, 10, 13, 15, 18, 22, 23, 25, 28, 30, and 33.
		Through LDR	35 and 38.

**Note-1.**—This roster will be rotated after every 40th post till the representation to all the categories is achieved by the given percentage and thereafter the vacancy is to be filled up from the category which vacates the post.

**Note-2.**—The 5% Limited Direct Recruitment quota will cease automatically after the absorption of all in service SMC teachers engaged under SMC Policy dated 17-07-2012, amended from time to time, in the Elementary Education Department and thereafter, roster point 35 & 38 allotted to LDR Recruitment shall be considered as roster points for direct recruitment through batch-wise.

**(I)** Provided that for the purpose of promotion every employee shall have to serve at least one term in the Tribal/Difficult/ Hard areas and remote/rural areas subject to adequate numbers of post(s) available in such areas:



Provided further that the proviso (I) *supra* shall not be applicable in the case of those employees who have five years or less service, left for superannuation. However, such incumbents may be posted/transferred to remote/rural areas on their promotion:

Provided further that Officers/Officials who have not served at least one tenure in Tribal/Difficult/Hard areas/remote/rural areas shall be transferred to such area strictly in accordance with his/her seniority in the respective cadre.

**Explanation I.**—For the purpose of proviso (I) *supra* the “term” in Tribal/Difficult/Hard areas/remote/rural areas shall mean normally three years or less period of posting in such areas keeping in view the administrative exigencies/convenience.

**Explanation II.**—For the purpose of proviso (1) *supra* the Tribal/Difficult Areas shall be as under:—

1. District Lahaul & Spiti
2. Pangi and Bharmour Sub Division of Chamba District.
3. Dodra Kwar Area of Rohru Sub Division
4. Pandrah Bis Pargana, Munish Darkali and Gram Panchayat Kashapat, Gram Panchayats of Rampur Tehsil of District Shimla.
5. Pandrah Bis Pargana of Kullu District
6. Bara Bhangal Areas of Baijnath Sub Division of Kangra District.
7. District Kinnaur
8. Kathwar and Korga Patwar Circles of Kamrau Sub Division, Bhaladh Bhalona and Sangna Patwar Circles of Renukaji Tehsil and Kota Pab Patwar Circle of Shillai Tehsil in Sirmaur District.
9. Khanyol-Bagra Patwar Circle of Karsog Tehsil, Gada Gussaini, Mathyani, Ghanyar, Thachi, Baggi, Songad and Kholanal of Bali-Chowki Sub Tehsil, Jharwar, Kutgarh, Graman, Devgarh, Trailla, Ropa, Kathog, Silh-Badhwani, Hastpur, Ghamrehar and Bhatehar Patwar Circle of Padhar Tehsil, Chiuni, Kalipar, Mangarh, Thach-Bagra, North Magru and South Magru Patwar Circles of Thunag Tehsil and Bhatwara Patwar Circle of Sunder Nagar Tehsil in Mandi District.

**Explanation III.**—For the purpose of proviso (I) *supra* the Remote/Rural Areas shall be as under:

- (i) All stations beyond the radius of 20 Kms. from sub Division/Tehsil headquarter.

- (ii) All stations beyond the radius of 15 Kms. from State Headquarter and District headquarters where bus service is not available and on foot journey is more than 3 (three) Kms.
- (iii) Home town or area adjoining to area of home town within the radius of 20 Kms. of the employee regardless of its category.

**(II)** In all cases of promotion, the continuous adhoc service rendered in the feeder post, if any, prior to regular appointment to the post shall be taken into account towards the length of service as prescribed in these rules for promotion subject to the condition that the adhoc appointment/promotion in the feeder category had been made after following proper acceptable process of selection in accordance with the provisions of R & P Rules:

- (i) Provided that in all cases where a junior person becomes eligible for consideration by virtue of his total length of service (including service rendered on adhoc basis, followed by regular service/appointment) in the feeder post in view of the provisions referred to above, all persons senior to him in the respective category/post/cadre shall be deemed to be eligible for consideration and placed above the junior person in the field of consideration:

Provided that all incumbents to be considered for promotion shall possess the minimum qualifying service of at least three years or that prescribed in the Recruitment & Promotion Rules for the post, whichever is less:

Provided further that where a person becomes ineligible to be considered for promotion on account of the requirements of the preceding proviso, the person(s) junior to him shall also be deemed to be ineligible for consideration for such promotion.

**Explanation.**—The last proviso shall not render the junior incumbent(s) ineligible for consideration for promotion if the senior ineligible person(s) happened to be Ex- Servicemen who have joined Armed Forces during the period of emergency and recruited under the provision of Rule-3 of Demobilized Armed Forces Personnel (Reservation of vacancies in Himachal State Non-Technical Services) Rules, 1972 and having been given the benefit of seniority thereunder or recruited under the provisions of Rule-3 of Ex-Servicemen (Reservation of Vacancies in the H.P. Technical Services) Rules, 1985(as amended from time to time) and having been given the benefit of seniority thereunder.

- (ii) Similarly, in all cases of confirmation, continuous

	<p>adhoc service rendered on the feeder post, if any, prior to the regular appointment/promotion against such post shall be taken into account towards the length of service; if the adhoc appointment/promotion had been made after proper selection and in accordance with the provisions of the Recruitment and Promotion Rules:</p> <p>Provided that <i>inter-se-seniority</i> as a result of confirmation after taking into account, adhoc service rendered as referred to above shall remain unchanged.</p>
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By order,

Sd/-  
(RAKESH KANWAR),  
Secretary(Education).

**ब अदालत जनाब उप-मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0प्र0)**

ब मुकद्दमा : श्रीमती उर्मिला देवी पुत्री श्री सुख राम, निवासी गांव तुहनु, डा0 कल्लर, तहसील सदर, जिला बिलासपुर (हि0प्र0) प्रार्थिया।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र जन्म एवं मृत्यु रजिस्ट्रीकरण अधिनियम, 1969 के अन्तर्गत जन्म तिथि दर्ज करने बारे।

नोटिस बनाम आम जनता।

उपरोक्त मुकद्दमा उनवानवाला में प्रार्थिया श्रीमती उर्मिला देवी पुत्री श्री सुख राम, निवासी गांव तुहनु, डा0 कल्लर, तहसील सदर, जिला बिलासपुर (हि0प्र0) ने इस अदालत में प्रार्थना—पत्र दिया है कि उसकी जन्म तिथि संबन्धित ग्राम पंचायत के रिकार्ड में दर्ज नहीं है, उसकी जन्म तिथि 23-04-1978 है। इसे दर्ज करने के आदेश किये जायें।

अतः आम जनता को इस नोटिस द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थिया श्रीमती उर्मिला देवी पुत्री श्री सुख राम, निवासी गांव तुहनु, डा0 कल्लर, तहसील सदर, जिला बिलासपुर (हि0प्र0) की जन्म तिथि ग्राम पंचायत छड़ोल, विकास खण्ड सदर, जिला बिलासपुर, हि0 प्र0 के रिकार्ड में दर्ज करने बारे कोई एतराज हो तो वह दिनांक 21-02-2025 तक किसी भी कार्यदिवस पर असालतन या वकालतन इस कार्यालय में उपस्थित हों अन्यथा श्रीमती उर्मिला देवी पुत्री श्री सुख राम, निवासी गांव तुहनु, डा0 कल्लर, तहसील सदर, जिला बिलासपुर (हि0प्र0) की जन्म तिथि ग्राम पंचायत छड़ोल, विकास खण्ड सदर, जिला बिलासपुर, हि0 प्र0 के रिकार्ड में दर्ज करने के आदेश जारी कर दिये जायेंगे।

आज दिनांक 21-01-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित /—  
उप-मण्डल दण्डाधिकारी,  
सदर, जिला बिलासपुर (हि0 प्र0)।

**In the Court of Dr. Rohit Sharma, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,  
Sujanpur, Distt. Hamirpur (H. P.)**

In the matter of :

1. Satish Kumar aged 30 years s/o Sh. Bidhi Chand, r/o V.P.O. Nalahi, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Mansi Bawa aged 21 years d/o Sh. Balwinder Kumar r/o # 3 Gali No. 1 Near Mand Palace Baba Kahn Dass Nagar, Jalandhar-1, Jalandhar City, Punjab 144 001. . . *Applicants.*

*Versus*

General Public

. . *Respondent.*

*Subject.*— Notice of the Intended Marriage.

Satish Kumar aged 30 years s/o Sh. Bidhi Chand, r/o V.P.O. Nalahi, Tehsil Sujanpur, District Hamirpur (H.P.) and Mansi Bawa aged 21 years d/o Sh. Balwinder Kumar r/o # 3 Gali No. 1 Near Mand Palace Baba Kahn Dass Nagar, Jalandhar-1, Jalandhar City, Punjab 144 001 have filed an application in the court of undersigned under section 5 of Special Marriage Act, 1954 in which they stated that they intend to solemnize their marriage within three months of calendar.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or in writing before this court on or before 12-03-2025. The objections received after 12-03-2025 will not entertained and marriage will be registered accordingly.

Issued today on 04-02-2025 under my hand and seal of the court.

Seal.

Sd/-  
(Dr. ROHIT SHARMA, H.A.S.),  
*Marriage Officer-cum-Sub-Divisional Magistrate,  
Sujanpur, District Hamirpur (H.P.).*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhoranj,  
Distt. Hamirpur (H. P.)**

1. Parkash Chand s/o Sh. Man Chand, Village Jamli Palasi, P.O. Mundkhar, Tehsil Bhoranj, District Hamirpur, age 39 year old.

2. Krishna d/o Gupt Ram, Village Parsa, P.O. Kalth, Tehsil Manali, Distt. Kullu, aged 34 years old.

*Versus*

General Public

Parkash Chand s/o Sh. Man Chand, Village Jamli Palsi, P.O. Mundkhar, Tehsil Bhoranj, District Hamirpur, age 39 year old & Krishna d/o Gupt Ram, Village Parsa, P.O. Kalth, Tehsil Manali, Distt. Kullu, aged 34 years old. have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony at Navahi Mata Mandir, Distt. Mandi on dated 24-12-2024 as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 20-03-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 06-02-2025 under my hand and seal of the court.

Seal.

Sd/-  
*Marriage Officer-cum-SDO (C),  
Bhoranj, Distt. Hamirpur (H.P.).*

**In the Court of Dr. Rohit Sharma, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,  
Sujanpur, Distt. Hamirpur (H. P.)**

1. Sanjay Kumar Thakur aged 40 years s/o Sh. Jogi Ram Thakur, r/o Village Kudwan Di Dhar, P.O. Bouru, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.).

2. Divya aged 40 years d/o Sh. Sant Singh, r/o Village Jamthala, P.O. & Tehsil Lad Bharol, District Mandi, H.P.

*Versus*

General Public

*Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).*

Sanjay Kumar Thakur aged 40 years s/o Sh. Jogi Ram Thakur, r/o Village Kudwan Di Dhar, P.O. Bouru, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.) and Divya aged 40 years d/o Sh. Sant Singh, r/o Village Jamthala, P.O. & Tehsil Lad Bharol, District Mandi, H.P. have filed an application alongwith affidavits/declarations in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 08-02-2011 at Village Jamthala, P.O. & Tehsil Lad Bharol, Distt. Mandi, (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before

this court on or before 12-03-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 04-02-2025 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,  
Sujanpur, Distt. Hamirpur (H.P.).*

**In the Court of Dr. Rohit Sharma, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,  
Sujanpur, Distt. Hamirpur (H. P.)**

1. Sanjeev Kumar aged 24 years s/o Sh. Mehar Singh, r/o Village Thana Tikkar, P.O. Jandru, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Shivani Kumari aged 18 years d/o Late Sh. Ramesh Chand, r/o V.P.O. Chamboh, Tehsil Bhoranj, District Hamirpur, H.P.

*Versus*

General Public

*Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).*

Sanjeev Kumar aged 24 years s/o Sh. Mehar Singh, r/o Village Thana Tikkar, P.O. Jandru, Tehsil Sujanpur, District Hamirpur (H.P.) and Shivani Kumari aged 18 years d/o Late Sh. Ramesh Chand, r/o V.P.O. Chamboh, Tehsil Bhoranj, District Hamirpur, H.P. have filed an application alongwith affidavits/declarations in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 17-01-2025 at Village Thana Tikkar, P.O. Jandru, Tehsil Sujanpur, Distt. Hamirpur, (H.P.) as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 12-03-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 04-02-2025 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,  
Sujanpur, Distt. Hamirpur (H.P.).*

**In the Court of Dr. Rohit Sharma, H.A.S., Marriage Officer-cum-Sub-Divisional Magistrate,  
Sujanpur, Distt. Hamirpur (H. P.)**

In the matter of :

1. Suraj aged 30 years s/o Sh. Kamal Singh, r/o House No. 128, Surat Nagar Jalandhar-I, Punjab 144 008 and Permanent r/o Village Kudana, P.O. Jangal Beri, Tehsil Sujanpur, District Hamirpur (H.P.).

2. Manju Devi aged 28 years d/o Sh. Dharam Singh, r/o Village Kaloh, P.O. Bhatar Tehsil Bamson Tauni Devi, District Hamirpur, H.P. . .Applicant.

*Versus*

General Public

. .Respondent.

*Application for the registration of marriage under section 16 of Special Marriage Act, 1954 (Central Act) as amended by Marriage Laws (Amendment Act 01, 49 of 2001).*

Suraj aged 30 years s/o Sh. Kamal Singh, r/o House No. 128, Surat Nagar Jalandhar-I, Punjab 144 008 and Permanent r/o Village Kudana, P.O. Jangal Beri, Tehsil Sujanpur, District Hamirpur (H.P.) and Manju Devi aged 28 years d/o Sh. Dharam Singh, r/o Village Kaloh, P.O. Bhatar Tehsil Bamson Tauni Devi, District Hamirpur, H.P. and have filed an application alongwith affidavits in this court under section 16 of Special Marriage Act, 1954 (Central Act) as amended by the Marriage Laws (Amendment Act 01, 49 of 2001) that they have solemnized their marriage ceremony on 06-12-2019 at their complex at Village Kaloh, P.O. Bhatar, Tehsil Bamson Tauni Devi, Distt. Hamirpur as per Hindu Rites and Customs and they are living together as husband and wife since then. Hence their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objections regarding this marriage can file the objections personally or in writing before this court on or before 12-03-2025. After that no objections will be entertained and marriage will be registered accordingly.

Issued today on 04-02-2025 under my hand and seal of the court.

Seal.

Sd/-  
*Marriage Officer-cum-Sub-Divisional Magistrate,  
Sujanpur, Distt. Hamirpur (H.P.).*

**In the Court of Sh. Rakesh Sharma HPAS Sub-Divisional Magistrate, Exercising the Powers of  
Marriage Office Nadaun, District Hamirpur (H.P.)**

In the matter of:

1. Sh. Ajay Kumar s/o Kamal Jeet, r/o Village Dohag, Post Office Beha, Tehsil Nadaun, District Hamirpur (H.P.).

2. Sarita Kumari d/o Subhash Kumar, r/o Village Chanderwar, P.O. Mehal, Tehsil Bhoranj, District Hamirpur (H.P.)

*Versus*

General Public

Subject.— *Notice for Registration of Marriage Under Special Marriage Act, 1954.*

The above applicants have filed an application u/s 16 of Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they have solemnized their marriage on 21-01-2025 at Village Shiv Mandir Dhaneta, Tehsil Nadaun, District Hamirpur and they are living as husband and wife since then, hence their marriage may be registered.

Therefore, the general public is hereby informed through this notice that if any person who have objection regarding this marriage can file the objections personally or in writing before this office on or before 10-03-2025 at 11.00 A.M. The objection(s) after 10-03-2025 at 11.00 A.M. will not be entertained by this office and then the marriage will be registered accordingly as per the law prescribed.

Issued on this 04-02-2025 under my hand and seal of this office.

Seal.

Sd/-  
(RAKESH SHARMA (HPAS)),  
*Marriage Officer cum-SDM,*  
*Nadaun, Distt. Hamirpur (H.P.).*

**In the Court of Sub-Divisional Magistrate Barsar, District Hamirpur (H.P.) Exercising the Powers of Marriage Officer under Special Marriage Act, 1954**

In the matter of :

1. Mr. Rajat Kumar age 27 years s/o Sh. Raj Kishore, r/o Village & P.O. Sohari, Tehsil Dhatwal at Bijhari, District Hamirpur (H.P.).

2. Ms. Rashi Sharma age 26 years d/o Sh. Desh Raj Sharma, r/o Village & P.O. Sidhpur Ghar, Tehsil Jawali, District Kangra (H.P.) .. *Applicants.*

*Versus*

General Public

Subject.— *Notice of Marriage.*

Mr. Rajat Kumar and Ms. Rashi Sharma have filed an application u/s-15 of the Special Marriage Act, 1954 alongwith affidavits and supporting documents in the court of undersigned in which they have stated that they solemnized their marriage on dated 03-03-2025 as per Hindu rites and customs at Kalka Mata Mandir, Tikker Rajputtan, Tehsil Barsar, Distt. Hamirpur, H.P.



Therefore, the general public is hereby informed through this notice that if any person having any objection regarding this marriage, may file his/her objections personally or in writing before this court on or before 10-03-2025. In case no objection is received by 10-03-2025, it will be presumed that there is no objection to the registration of the above said marriage and the same will be registered accordingly.

Issued under my hand and seal of the court on 06-02-2025.

Seal.

Sd/-  
*Marriage Officer-cum-SDM,  
Sub-Division, Barsar (H.P.).*

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**In the Court of Sh Sandeep Singh, Executive Magistrate-cum-Tehsildar,  
Dhatwal at Bijhari, Distt. Hamirpur (H.P.)**

In the matter of :

Gaytri Devi

*Versus*

General Public

Notice to General Public.

Smt. Gaytri Devi d/o Sh. Chandu Ram, r/o Village & Post Office Bihru, Tehsil Dhatwal at Bijhari, Distt. Hamirpur at present w/o Sh. Subhash Chand, r/o Village Baghed, P.O. Mangnoti, Tehsil Dhatwal at Bijhari, Distt. Hamirpur, H.P. has applied in this office for the entry of her Date of Birth which has taken place on 14-04-1963 but due to ignorance the same could not be entered. The applicant in support of the facts of the event has submitted the requisite documents and the same have been perused accordingly.

General public is hereby informed through this notice that if any person having any objection regarding the entry of date of birth of the applicant is 14-04-1963, they can file their objections either in writing or through their counsel within a period of 30 days from the date of issue of this notice, if no objection is received from any person regarding the date of birth which is 14-04-1963 the same will be registered accordingly.

Issued under my hand and seal of the court on 06-02-2025.

Seal.

Sd/-  
*Executive Magistrate-cum-Tehsildar,  
Dhatwal at Bijhari, District Hamirpur (H.P.).*

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**Before the Court of Executive Magistrate-cum-Naib Tehsildar, Sujampur,  
Distt. Hamirpur (H. P.)**

Smt. Satya Devi w/o Sh. Kartar Singh, r/o Village Gagla, P.O. Bhaleth, Tehsil Sujampur,  
District Hamirpur (H.P.) . . Applicant.

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*Versus*

General Public

. . Respondent.

*Subject.*— Regarding registration of birth event under section 13(3) of Birth & Death Act, 1969 prior.

Smt. Satya Devi w/o Sh. Kartar Singh, r/o Village Gagla, P.O. Bhalet, Tehsil Sujanpur, District Hamirpur (H.P.) has moved an application before the court of undersigned under section 13(3) of Birth & Death Act, 1969 alongwith affidavits and other documents stating therein that her husband named as Late Sh. Kartar Singh s/o Sh. Anant Ram has died on 01-05-1974 in Village Gala, Tehsil Sujanpur, District Hamirpur (H.P.) but his date of death could not be entered in the birth and death record of Registrar (B&D)-cum-Secretary, Gram Panchayat Darla, Tehsil Sujanpur, District Hamirpur (H.P.).

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delayed date of death of Late Sh. Kartar Singh s/o Sh. Anant Ram who was resident of Village Gagla, Tehsil Sujanpur, Distt. Hamirpur, (H.P.) may submit their objections in writing in this court on or before 14-02-2025, failing which no objection will be entertained after expiry of date and application would be decided under the relevant provisions of Act and rules on the subject.

Given under my hand and seal of the court on 30-01-2025.

Seal.

Sd/-

*Executive Magistrate-cum-Naib Tehsildar,  
Sujanpur, District Hamirpur (H.P.).*

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**Before the Marriage Officer-cum-Sub Divisional Officer,  
Tehsil Dheera (H.P.)**

In Ref. :

Sumit Kumar & Oma Devi

*Versus*

General Public

*Application for Registration of marriage under section 16 of the Special Marriage Act, 1954.*

An application under section 16 of the Special Marriage Act, 1954 has been received by the undersigned from Sumit Kumar s/o Sh. Lekh Raj, resident of Village Lahar Buhla, P.O. Dheera, Tehsil Dheera, Distt. Kangra (H.P.) Pincode-176 101 and Oma Devi d/o Sh. Diwan Chand Negi, resident of Vill. Narol, P.O. Gharhsa, Teh. Bhunter, Distt. Kullu (H.P.). If there is any objection on this marriage, the objection in person or through counsel be submitted to this office on or before 26-03-2025 otherwise will be registered.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Officer,  
Dheera, District Kangra (H.P.).*

ब अदालत नायब-तहसीलदार एवं कार्याकारी दण्डाधिकारी, तहसील पालमपुर,  
जिला कांगड़ा (हि0 प्र0)

रवि कांता शर्मा पत्नी श्री किशोरी लाल, निवासी खिलडू, तहसील पालमपुर, जिला कांगड़ा (हि0प्र0)

बनाम

आम जनता

रवि कांता शर्मा पत्नी श्री किशोरी लाल, निवासी खिलडू, तहसील पालमपुर, जिला कांगड़ा (हि0प्र0) ने इस कार्यालय में प्रार्थना-पत्र पेश किया है कि प्रार्थिया ने अपने पुत्र प्रेम कुमार को अपनी चल व अचल संपत्ति से बेदखल किया है।

अतः अब इश्तहार द्वारा सर्वसाधारण को सूचित किया जाता है कि इस बारे प्रेम कुमार व अन्य किसी व्यक्ति को कोई भी एतराज हो तो वह एक माह के भीतर अपनी आपत्ति अधोहस्ताक्षरी के समक्ष प्रस्तुत कर सकता है।

आज दिनांक 11-02-2025 को हमारे हस्ताक्षर व मोहर सहित जारी हुआ।  
मोहर।

हस्ताक्षरित /—  
कार्यकारी दण्डाधिकारी,  
पालमपुर, जिला कांगड़ा (हि0प्र0)।

**Before the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhabanagar,  
Distt. Kinnaur, H.P.**

In the matter of :

Case No. 2 (Marriage)/2025

Smt. Sanam Kali d/o Late Sh. Sita Ram, r/o VPO Chagaon, Tehsil Tapri, Distt. Kinnaur  
(H.P.) . . .Applicant.

*Versus*

1. General Public
2. Smt. Jangmo w/o Late Sh. Sita Ram, r/o VPO Chagaon, Sub-Tehsil Tapri, Distt. Kinnaur (H.P.).
3. Bharat Singh s/o Bagh Jeet r/o VPO Nanaspoo, Post Office Tranda, Tehsil Nichar, Distt. Kinnaur  
(2nd Party).

*Application for registration of marriage under section 15 of Special Marriage Act, 1954.*

**NOTICE**

Smt. Sanam Kali d/o Late Sh. Sita Ram, r/o VPO Chagaon, Tehsil Tapri, Distt. Kinnaur (H.P.) has Filed an application under section 15 of the Special Marriage Act 1954 alongwith affidavit and supporting documents such as copy of family register of Sanam Kali and copies of Aadhar Cards, to this court wherein she has stated that they have solemnized their marriage in the year 2017 on 2nd August, with one Sh. Suryavanshi, r/o Village Nanaspoo, Tehsil Nichar, Distt. Kinnaur H.P. who has subsequently deceased on dated 11-08-2021 and further could not register the marriage till date and intend to register their marriage.

Therefore, the general public/kins of bridegroom are hereby informed through this notice that if any person has any objection regarding registration of this marriage, may raise his/her objection personally or may file in writing, before this Court on or before 10-03-2025. In case no objections are received by 10-03-2025, it will be presumed that there is no objection to the registration of marriage and the same will be registered accordingly.

Issued under my hand and seal of the Court on this 5th February, 2025.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Sub-Division Bhabanagar,  
Distt. Kinnaur, H.P.

**Before the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bhabanagar,  
Distt. Kinnaur, H.P.**

In the matter of :

Case No. 1(Marriage)/2025

1. Sh. Himmat Singh s/o Roshan Lal, r/o Village Majgaon, P.O. Rupī, Tehsil Nichar, Distt. Kinnaur (H.P.)

2. Smt. Raj Shree d/o Harish Chander, r/o Village Rakchham, P.O. Rakchham, Tehsil Sangla, Distt. Kinnaur H.P. . . .Applicant.

*Versus*

1. General Public

2. Sh. Roshan Lal s/o Savir Dass, r/o Village Majgaon, P.O. Rupī, Tehsil Nichar, Distt. Kinnaur H.P.

3. Sh. Harish Chander s/o Veer Singh, Village Rakchham, P.O. Rakchham, Tehsil Sangla, Distt. Kinnaur H.P. (2nd Party).

*Application for registration of marriage under section 15 of Special Marriage Act, 1954.*

**NOTICE**

Sh. Himmat Singh s/o Roshan Lal, r/o Village Majgaon, P.O. Rupī, Tehsil Nichar, Distt. Kinnaur (H.P.) and Smt. Raj Shree d/o Harish Chander, r/o Village Rakchham, P.O. Rakchham, Tehsil Sangla, Distt. Kinnaur H.P. have filed an application under section 15 of the Special Marriage Act 1954 alongwith affidavit and supporting documents such as copy of family register of Raj Shree and copies of Aadhar Cards, to this court wherein they have stated that they have solemnized their marriage in the year 2023 on 17th June, but could not register the marriage till date and intend to register their marriage.

Therefore, the general public/bridegroom are hereby informed through this notice that if any person, has any objection regarding registration of this marriage, may raise his/her objection personally or may file in writing, before this Court on or before 10-03-2025. In case no objections are received by 10-03-2025, it will be presumed that there is no objection to the registration of marriage and the same will be registered accordingly.

Issued under my hand and seal of the Court on this 4th February, 2025.

Seal.

Sd/-  
Marriage Officer-cum-SDM,  
Sub-Division Bhabanagar,  
Distt. Kinnaur, H.P.

**Before the Assistant Collector, II-Gr./Naib Tehsildar, Anni, District Kullu (H.P.)**

Rinku

.. Applicant.

*Versus*

General Public

.. Respondent.

*Subject.— Correction of name in Revenue Record u/s 37 of Land Revenue Act, 1954.*

Sh. Rinku s/o Prashottam, resident of Village Batala, P.O. Khun, Tehsil Anni, District Kullu, H.P. has moved an application for correction of his name in revenue record in the office of the undersigned accompanying with an affidavit stating therein that he is owner of the land in Khani Phati of Tehsil Anni, District Kullu. In the application, the applicant has prayed that the entry in revenue record with respect to name is not correct *i.e.* Deep Ram s/o Sh. Prashottam. The applicant has attached Copy of Adhar Card, Parivar Register alongwith an affidavit wherein the name of the applicant's has been shown as Rinku s/o Prashottam.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding correction of name in revenue record of said applicant Sh. Deep Ram *alias* Rinku s/o Sh. Prashottam instead of Deep Ram s/o Sh. Prashottam, then he may file his objection before the undersigned before 06-03-2025 on any working day failing which the *ex-parte* order with regards to correction of name will be passed.

Given under my signature and seal on this 6th day of February, 2025.

Seal.

Sd/-  
Assistant Collector, II-Grade,  
Anni, District Kullu (H.P.).

**In the Court of Sh. Vikas Shukla, Marriage Officer-cum-Sub-Divisional  
Magistrate, Kullu, District Kullu (H.P.)**

1. Shalini Thakur d/o Sh. Ramesh Chand Thakur, r/o D-134, B1, top floor, Street No. 6, Laxmi Nagar Delhi presently residing at Village and Post Office Katrain, Tehsil and Distt. Kullu (H.P.).

2. Mr. Thomas Victor Guillaume, r/o 190 Rue Paul Doumer 45200, Montargis France presently r/o at c/o Smt. Sarita Village and Post Office Katrain, Tehsil and District Kullu (H.P.)

..Applicants.

*Versus*

## General Public

*Subject.—Proclamation for the registration of marriage under section 15 of Special Marriage Act, 1954.*

Shalini Thakur and Mr. Thomas Victor Guillaume have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 11-06-2023 and they are living as husband and wife since then, hence their marriage may be registred under Act *ibid*.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage can file the objection personally or writing before this court on or before 10-03-2025. The objection received after 10-03-2025 will not be entertained and marriage will be registered accordingly.

Issued today on 10-02-2025 under my hand and seal of the court.

Seal.

Sd/-  
(VIKAS SHUKLA, HAS),  
*Marriage Officer-cum-Sub-Divisional Magistrate,*  
*Kullu, District Kullu (H.P.).*

**Before the Assistant Collector, II-Gr./Naib Tehsildar, Anni, District Kullu (H.P.)**

Dhyan Singh

. . Applicant.

*Versus*

General Public

. . Respondent.

*Subject.— Correction of name in Revenue Record u/s 37 of Land Revenue Act, 1954.*

Sh. Dhyan Singh s/o Sh Man Sukh resident of Village Chanog, P.O. Jaon, Phati Manjadesh, Tehsil Anni, District Kullu, H.P. has moved an application for correction of his name in revenue record in the office of the undersigned accompanying with an affidavit stating therein that he is owner of the land in Manjadesh Phati of Tehsil Anni, District Kullu. In the application, the applicant has prayed that the entry in revenue record with respect to name is not correct *i.e.* Ghyan Singh s/o Sh. Man Sukh. The applicant has attached Copy of Adhar Card, Parivar Register alongwith an affidavit wherein the name of the applicant has been shown as Ghyan Singh s/o Sh. Man Sukh.

Hence, the general public is hereby made aware through this notice that if any person or relatives have any objection regarding correction of name in revenue record of said applicant Sh. Ghyan Singh *alias* Dhyan Singh s/o Sh. Man Sukh instead of Ghyan Singh s/o Sh. Man Sukh. then he may file his objection before the undersigned before 07-03-2025 on any working day, failing which the *ex-parte* order with regards to correction of name will be passed.

Given under my signature and seal on this 7th day of February, 2025.

Seal.

Sd/-  
Assistant Collector, II-Grade,  
Anni, District Kullu (H.P.).

**In the Court of Swati Dogra H.A.S. Sub-Divisional Magistrate Sarkaghat,  
Distt. Mandi, H.P.**

In the matter of :

Asha Rani w/o Late Sh. Rattan Singh, r/o V.P.O. Gopalpur, Tehsil Sarkaghat, Distt. Mandi,  
H.P. . .Applicant.

*Versus*

General Public . .Respondents

*Proclamation notice under section 8(4) of H.P. Marriage Registration Act, 1996.*

Whereas, applicant Smt. Asha Rani w/o Late Sh. Rattan Singh, r/o V.P.O. Gopalpur, Tehsil Sarkaghat, Distt. Mandi, H.P. has moved an application before this Court stating therein that marriage of applicant was solemnized with Sh. Rattan Singh s/o Sh. Garza Ram, r/o V.P.O. Gopalpur, Teshil Sarkaghat, Distt. Mandi, H.P. on 12-11-2017 as per Hindu Rites and Ritual at Nabahi Devi Temple, VPO Nabahi, Tehsil Sarkaghat, Distt. Mandi, H.P. But the said marriage could not be registered in the record of Gram Panchayat Gopalpur. Now the husband of applicant passed away on dated 15-05-2023. In support of her contention the applicant has enclosed his affidavit alongwith other supportive documents.

Therefore, the General Public is hereby informed through this notice that any person who has any objection for the registration of aforesaid marriage entry can appear in this court on 10-03-2025 either personally or through an authorized. No objection(s) will be entertained after the above date and delay for the registration of said marriage and if no objection has been received till the above date the delay for the registration of this marriage will be condoned accordingly.

Issued under my hand and seal of this Court on dated 10-02-2025.

Seal.

Sd/-  
Sub-Divisional Magistrate,  
Sarkaghat, Distt. Mandi, (H.P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,  
District Mandi, H. P.**

In the matter of :

1. Sh. Amritash Pathania s/o Sh. Atul Singh Pathania, r/o H. No. 224/11, Tara Road Mandi, Tehsil Sadar, Distt. Mandi, H.P.

2. Smt. Priya Singh d/o Sh. Shankar Dayal Singh, V.P.O. Chandahki Amethi, Uttar Pradesh-227 405 . . Applicants.

*Versus*

General Public

Subject.—Application for the Registration of Marriage under section 15 of Special Marriage Act, 1954.

Sh. Amritash Pathania s/o Sh. Atul Singh Pathania, r/o H. No. 224/11, Tara Road Mandi, Tehsil Sadar, Distt. Mandi, H.P. and Smt. Priya Singh d/o Sh. Shankar Dayal Singh, V.P.O. Chandahki Amethi, Uttar Pradesh-227 405, at present wife of (Sh. Amritash Pathania s/o Sh. Atul Singh Pathania, r/o H.No. 224/11, Tara Road Mandi, Tehsil Sadar, Distt. Mandi H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 06-02-2024 according to Hindu rites and customs at River Bank Hotel, Sauli Khad, Mandi and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 4th day of March, 2025, after that no objection will be entertained and marriage will be registered.

Issued today on 5th day of February, 2025 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,  
Sadar, District Mandi (H.P.).*

**In the Court of Sh. Vijay Wardhan, IAS, Sub-Divisional Magistrate, Rohru,  
District Shimla (H.P.)**

In the matter of :

Smt. Heer Devi w/o Sh. Joginder Singh, r/o Village Kotsari, P.O. Samoli, Tehsil Rohru, District Shimla (H.P.) . . Applicant.

*Versus*

General Public

. . Respondent.

Subject.—Application under section 13 (3) of Birth and Death Registration Act, 1969.

Whereas, Smt. Heer Devi w/o Sh. Joginder Singh, r/o Village Kotsari, P.O. Samoli, Tehsil Rohru, District Shimla (H.P.) has filed an application alongwith affidavit in the court of the undersigned under section 13(3) of the Birth & Death Registration Act, 1969, to enter the date of birth of herself (Heer Devi) 01-07-1959 in the record of Birth Register of Gram Panchayat Munchhara, Development Block Rohru.



Now, therefore, objections are invited from the general public that if anyone has any objection regarding to enter the date of birth of Heer Devi 01-07-1959 they should appear before the court of undersigned within 30 days from the publication of this notice, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there is no objection and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 10th February, 2025.

Seal.

Sd/-  
(VIJAY WARDHAN, IAS),  
Sub-Divisional Magistrate,  
Rohru, District Shimla (H.P.).

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Shimla Rural,  
District Shimla H.P.**

1. Sh. Ansuma Khungur Basumatary s/o Sh. Wilson Basumatary, r/o Village Town Bhura Chuburi PS Udalguri, Sub-Division Udalguri and District Udalguri, (Assam) A/P Sharma House, Near Pranchal Hotel, Dhalli Tunnel, Shimla Age 35 years.

2. Ms. Beauty Marak Diamary d/o Sh. Binay Marak, r/o Village/Town Uttar Rawnagar PS Udalguri, Sub-Division Udalguri, District Udalguri (Assam) Age 33 years.

*Versus*

General Public

*Registration of marriage under section 15 of the Special Marriages Act, 1954.*

Sh. Ansuma Khungur Basumatary s/o Sh. Wilson Basumatary, r/o Village Town Bhura Chuburi PS Udalguri, Sub-Division Udalguri and District Udalguri, (Assam) A/P Sharma House, Near Pranchal Hotel, Dhalli Tunnel, Shimla Age 35 years and Ms. Beauty Marak Diamary d/o Sh. Binay Marak, r/o Village/Town Uttar Rawnagar PS Udalguri, Sub-Division Udalguri, District Udalguri (Assam) Age 33 years have filed application u/s 15 of the Special Marriage Act, 1954 alongwith supporting documents in the court of the undersigned stating therein that they have intend to solemnize their marriage within next three calendar months.

Therefore, objections are hereby invited from the General Public through this notice, that if anyone has any objection regarding registration of this marriage, then they can file their objections personally or in writing before the court of undersigned on or before one month of publication of this notice. After that no objection shall be entertained and marriage will be registered accordingly.

Issued under my hand and seal of the court today on 11-02-2025.

Seal.

Sd/-  
Marriage Officer-cum-Sub-Divisional Magistrate,  
Shimla (Rural)(H.P.).

**In the Court of Ms. Kavita Thakur, Sub-Divisional Magistrate, Shimla (R),  
District Shimla (H.P.)**

Smt. Pushap Lata of Sh. Roshan Lal, r/o VPO Himri, Tehsil Sunni, District Shimla, H.P.

*Versus*

General Public

. . Respondent.

Whereas Smt. Pushap Lata of Sh. Roshan Lal, r/o VPO Himri, Tehsil Sunni, District Shimla, H.P. have filed an application alongwith affidavit in the court of undersigned under section 13(3) of the Birth & Death Registration Act, 1969 to enter name & date of birth of her female Child Km. Srishti in the record of Registrar, Birth and Death, in Gram Panchayat Himari, Shimla, H.P.

Sl. No.	Name of the family member	Relation	Date of Birth
1.	Km. Srishti	Child	26-07-2013

Hence, this proclamation is issued to the general public if they have any objection/claim regarding entry of the name & date of birth of above named in the record of Registrar, Birth & Death in Gram Panchayat Himari, Shimla, H.P. may file their claims/objections in the court on or before one month of publication of this notice in Govt. Gazette, failing which necessary orders will be passed.

Issued today on 14-02-2025 under my signature and seal of the court.

Seal.

Sd/-

*Sub-Divisional Magistrate,  
Shimla (R), District Shimla (H.P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer, Kasauli**

1. Mr. Gurdev aged 43 years D.O.B. 06-01-1981 s/o Sh. Balak Ram, r/o Village Thandu, P.O. Kot Beja, Tehsil Kasauli, Distt. Solan (H.P.).

2. Mrs. Sanu Kumari aged 28 years D.O.B. 09-03-1996 d/o Sh. Narata Ram, r/o Village Jabyana, P.O. Thod Niwad, Tehsil Pachhad, Distt. Sirmaur, H.P.

*Versus*

General Public

*Notice u/s 15 of the Special Marriage Act, 1954.*

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Mr. Gurdev aged 43 years D.O.B. 06-01-1981 s/o Sh. Balak Ram, r/o Village Thandu, P.O. Kot Beja, Tehsil Kasauli, Distt. Solan (H.P.) (Bride groom) and Mrs. Sanu Kumari aged 28 years D.O.B. 09-03-1996 d/o Sh. Narata Ram, r/o Village Jabyana, P.O. Thod Niwad, Tehsil

Pachhad, Distt. Sirmaur, H.P. for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 01-01-2025 that they solemnized their marriage with each other on 17-03-2014. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 01-03-2025, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 29-01-2025 my hand and seal of the court.

Seal.

Sd/  
(MAHENDER PARTAP SINGH, HAS),  
*Marriage Officer-cum-Sub-Divisional Magistrate,*  
*Kasauli, District Solan (H. P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer, Kasauli**

1. Mr. Kunal Negi aged 36 years D.O.B. 23-12-1988 s/o Sh. Thakur Sain Negi, r/o Village Ber, P.O.Chambaghat, Near Agricultural Office, Tehsil & Distt. Solan, H.P.

2. Mrs. Ruma Sharma aged 33 years D.O.B. 27-04-1991 d/o Sh. Ghanshyam Sharma, r/o Village Dhaggar, P.O. Taksal, Sub-Tehsil Parwanoo, Tehsil Kasauli, Distt. Solan, H.P.

*Versus*

General Public

*Notice u/s 15 of the Special Marriage Act, 1954.*

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Mr. Kunal Negi aged 36 years D.O.B. 23-12-1988 s/o Sh. Thakur Sain Negi, r/o Village Ber, P.O.Chambaghat, Near Agricultural Office, Tehsil & Distt. Solan, H.P. (Bride groom) and Mrs. Ruma Sharma aged 33 years D.O.B. 27-04-1991, d/o Sh. Ghanshyam Sharma, r/o Village Dhaggar, P.O. Taksal, Sub-Tehsil Parwanoo, Tehsil Kasauli, Distt. Solan, H.P. for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 04-12-2024 that they solemnized their marriage with each other on 02-12-2022. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 01-03-2025, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 29-01-2025 my hand and seal of the court.

Seal.

Sd/  
(MAHENDER PARTAP SINGH, HAS),  
*Marriage Officer-cum-Sub-Divisional Magistrate,*  
*Kasauli, District Solan (H. P.).*

**In the Court of Sub-Divisional Magistrate-cum-Marriage Officer, Kasauli**

1. Mr. Narjang Kumar aged 52 years D.O.B. 23-10-1972 s/o Sh. Bal Bahadur, r/o Naya Nagar (Arla) P.O. Subathu, Tehsil & Distt. Solan, H.P.

2. Mrs. Arti Thapa aged 43 years D.O.B. 25-05-1982 d/o Sh. Harka Bahadur Thapa, r/o Naya Nagar (Arla) P.O. Subathu, Tehsil & Distt. Solan, H.P.

*Versus*

General Public

*Notice u/s 15 of the Special Marriage Act, 1954.*

An application under section 15 of the Special Marriage Act, 1954 has been received in this court from Mr. Narjang Kumar aged 52 years D.O.B. 23-10-1972 s/o Sh. Bal Bahadur, r/o Naya Nagar (Arla) P.O. Subathu, Tehsil & Distt. Solan, H.P. (Bride groom) and Mrs. Arti Thapa aged 43 years D.O.B. 25-05-1982 d/o Sh. Harka Bahadur Thapa, r/o Naya Nagar (Arla) P.O. Subathu, Tehsil & Distt. Solan, H.P. for the registration of their marriage u/s 15 of the Special Marriage Act, 1954. The applicants have further declared in their affidavits dated 07-08-2024 that they solemnized their marriage with each other on 26-11-2000. Before taking further action in the said application, objections from the general public are invited for the registration of this marriage. The objections in this regard should reach this court on or before 01-03-2025, failing which the marriage shall be got registered as per the provisions of the law.

Issued on 29-01-2025 my hand and seal of the court.

Seal.

Sd/-  
(MAHENDER PARTAP SINGH, HAS),  
*Marriage Officer-cum-Sub-Divisional Magistrate,*  
*Kasauli, District Solan (H. P.).*

**Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)**

Case No.  
04/2025

Date of Institution  
04-02-2025

Date of Decision  
03-03-2025

Smt. Jamuna Devi d/o Sh. Padam Singh, r/o Village and P.O. Manjhoo, Arki, District Solan,  
Himachal Pradesh . . . *Applicant.*

*Versus*

General Public

. . . *Respondent.*

*Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.*

Smt. Jamuna Devi d/o Sh. Padam Singh, r/o Village and P.O. Manjhoo, Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 13-11-1956 at Village and P.O. Manjhoo, but her birth has not been entered in the records of Gram Panchayat Palog, Tehsil Arki, District Solan, H.P. as per the Non- availability certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Palog, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having objection for registration of delayed birth event of Smt. Jamuna Devi, may submit their objections in writing in this office on or before 03-03-2025 at 10.00 A.M. failing which no objection will be entertained after date of hearing.

Given under my hand and seal of this office on this 4th day of February, 2025.

Seal.

Sd/-

*Sub-Divisional Magistrate,  
Arki, District Solan (H.P.).*

**Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)**

<u>Case No.</u>	<u>Date of Institution</u>	<u>Date of Decision</u>
02/2025	04-02-2025	03-03-2025

Smt. Savita d/o Sh. Neki Ram, r/o Village and P.O. Saryanj, Tehsil Arki, District Solan, Himachal Pradesh . . Applicant.

*Versus*

General Public

. . Respondent.

*Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.*

Smt. Savita d/o Sh. Nek Ram, r/o Village and P.O. Saryanj, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 01-12-1992 at Village and P.O. Saryanj, but her birth has not been entered in the records of Gram Panchayat Saryanj, Tehsil Arki, District Solan, H.P. as per the Non- availability certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Saryanj, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having objection for registration of delayed birth event of Smt. Savita may submit their objections in writing in this office on or before 03-03-2025 at 10.00 A.M. failing which no objection will be entertained after date of hearing.

Given under my hand and seal of this office on this 4th day of February, 2025.

Seal.

Sd/-

*Sub-Divisional Magistrate,  
Arki, District Solan (H.P.).*

**Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)**

<u>Case No.</u>	<u>Date of Institution</u>	<u>Date of Decision</u>
03/2025	04-02-2025	03-03-2025

Smt. Kanta Sharma w/o Sh. Manohar Lal, r/o Village Salyat, P.O. Bhumti, Tehsil Arki, District Solan, Himachal Pradesh . . Applicant.

*Versus*

General Public . . Respondent.

*Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.*

Smt. Kanta Sharma w/o Sh. Manohar Lal, r/o Village Salyat, P.O. Bhumti, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that her Mother-in-Law Late Smt. Shankaru w/o Sh. Lekh Ram Sharma was expired on 01-11-2009 at Village Salyat, P.O. Bhumti, but her death has not been entered in the records of Gram Panchayat Bhumti, Tehsil Arki, District Solan, H.P. as per the Non- availability certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Bhumti, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having objection for registration of delayed death in respect of Late Smt. Shankaru may submit their objections in writing in this office on or before 03-03-2025 at 10.00 A.M. failing which no objection will be entertained afterwards.

Given under my hand and seal of this office on this 4th day of February, 2025.

Seal.

Sd/-  
Sub-Divisional Magistrate,  
Arki, District Solan (H.P.).

**Office of the Sub-Divisional Magistrate, Arki, District Solan (H. P.)**

<u>Case No.</u>	<u>Date of Institution</u>	<u>Date of Decision</u>
05/2025	06-02-2025	05-03-2025

Sh. Bhagirath s/o Sh. Devi Ram, r/o Village Badog, P.O. Sewra Chandi, Tehsil Arki, District Solan, Himachal Pradesh . . Applicant.

*Versus*

General Public . . Respondent.

*Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.*

Sh. Bhagirath s/o Sh. Devi Ram, r/o Village Badog, P.O. Sewra Chandi, Tehsil Arki, District Solan, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death

Registration Act, 1969 alongwith affidavits and other documents stating therein that he was born on 24-01-1969 at Village Badog, P.O. Sewra Chandi, but his birth has not been entered in the records of Gram Panchayat Sewra Chandi, Tehsil Arki, District Solan, H.P. as per the Non-availability certificate No. 10 issued by the Registrar, Birth and Death Registration, G.P. Sewra Chandi, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having objection for registration of delayed birth event of Sh. Bhagirath may submit their objections in writing in this office on or before 05-03-2025 at 10.00 A.M. failing which no objection will be entertained after date of hearing.

Given under my hand and seal of this office on this 6th day of February, 2025.

Seal.

Sd/-

*Sub-Divisional Magistrate,  
Arki, District Solan (H.P.).*

**In the Court of Shri Multan Singh Banyal, Executive Magistrate-cum-Tehsildar Solan,  
District Solan (H. P.)**

In the matter of :

Shri Inder Pal s/o Shri Roshnia, resident of Village Boharon, Post Office Kabakalan, Tehsil & District Solan (H.P.) -173 229 . .Applicant.

*Versus*

General Public

. .Respondent.

*Subject.—Regarding delayed registration of Birth and Death Application under section 13(3) of Birth and Death Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003.*

**PROCLAMATION**

WHEREAS, the applicant Shri Inder Pal s/o Shri Roshnia, resident of Village Boharon, Post Office Kabakalan, Tehsil & District Solan (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Registration Act, 1969 and Section 9(3) of H.P. Birth & Death Registration Rules, 2003 alongwith affidavits and other relevant documents for entering his date of birth *i.e.* 18-04-1973 and place of birth is at r/o Village Boharon, Post Office Kabakalan, Tehsil & District Solan (H.P.) but his date of birth could not be entered in the record of Gram Panchayat Kabakalan, Tehsil & District Solan.

Now Therefore, by this proclamation, the general public is hereby informed that any person having any objection(s) for the registration of delayed date of birth of Shri Inder Pal son of Shri Roshnia, resident of Village Boharon, Post Office Kabakalan, Tehsil & District Solan (H.P.) may submit their objection in writing or appear in person in this court on or before 10-03-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 7th day of February, 2025.

Seal.

Sd/  
(MULTAN SINGH BANYAL),  
Executive Magistrate-cum- (Tehsildar),  
Solun, District Solun (H. P.).

**Office of the Sub-Divisional Magistrate, Arki, District Solun (H. P.)**

<u>Case No.</u>	<u>Date of Institution</u>	<u>Date of Decision</u>
06/2025	10-02-2025	09-03-2025

Sh. Baldev s/o Sh. Dila Ram, r/o Village Bhel, P.O. Piplughat, Tehsil Arki, District Solun, Himachal Pradesh . . Applicant.

*Versus*

General Public . . Respondent.

*Regarding delayed registration of birth event under section 13(3) of the Birth and Death Registration Act, 1969.*

**Proclamation**

Sh. Baldev s/o Sh. Dila Ram, r/o Village Bhel, P.O. Piplughat, Tehsil Arki, District Solun, Himachal Pradesh has filed a case under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that he was born on 02-03-1982 at Village Bhel, P.O. Piplughat, but his birth has not been entered in the records of Gram Panchayat Basantpur, Tehsil Arki, District Solun (H.P.) as per the Non availability certificate No. 10 issued by the Registrar, Birth and Death Registration, Gram Panchayat Basantpur, Tehsil Arki.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for registration of delayed birth event of Sh. Baldev may submit their objections in writing in this office on or before 09-03-2025 at 10.00 A.M., failing which no objection will be entertained after date of hearing.

Given under my hand and seal of this office on this 10th day of February, 2025.

Seal.

Sd/  
Sub-Divisional Magistrate,  
Arki, District Solun (H.P.).

**Before Sh. Jagpal Singh, Executive Magistrate, (Tehsildar), Kasauli, District Solun (H. P.)**

<u>Case No.</u>	<u>Date of Institution</u>	<u>Date of Decision</u>
05/2025	06-02-2025 Pending	for 12-03-2025

Smt. Kamla d/o Sh. Sant Lal Presently w/o Sh. Jagdish Kumar, r/o Village Batoli, Post Office Bohli, Tehsil & District Solun, Himachal Pradesh . . Applicant.



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*Versus*

General Public

. . Respondent.

*Application under section 13(3) of the Birth and Death Registration Act, 1969.*

Smt. Kamla d/o Sh. Sant Lal Presently w/o Sh. Jagdish Kumar, r/o Village Batoli, Post Office Bohli, Tehsil & District Solan, Himachal Pradesh has moved an application before the undersigned under section 13(3) of the Birth & Death Registration Act, 1969 alongwith affidavits and other documents stating therein that she was born on 07-03-1982 at Village Nabo, P.O. Partha, Tehsil Kasauli, District Solan, H.P. but her date of birth could not be registered in the records of Gram Panchayat Pratha, Tehsil Kasauli, District Solan, H.P. within stipulated period. Hence she prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Pratha, for entering the same in the births and deaths records.

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for registration of delayed date of birth event of Smt. Kamla d/o Sant Lal Presently w/o Sh. Jagdish Kumar may submit their objections in writing in this court on or before 12-03-2025 at 10.00 A.M. failing which no objection will be entertained after expiry of date .

Given under my hand and seal of the court on this 10th day of February, 2025.

Seal.

Sd/-

(JAGPAL SINGH)

*Executive Magistrate (Tehsildar),  
Kasauli, District Solan (H.P.).*

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**In the Court of Sh. Rishabh Sharma, Assistant Collector Ist grade, Paonta Sahib,  
District Sirmaur, Himachal Pradesh**

In the matter of :

Armandeep Singh s/o Ranveer Singh, r/o Village Nihalgarh, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh . . Applicant.

*Versus*

General Public

. . Respondent.

*Subject.—Application for correction of name in matric and 12th marksheet of applicant Armandeep Singh.*

Whereas, Armandeep Singh s/o Ranveer Singh, r/o Village Nihalgarh, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh has filed an application alongwith copy of his Aadhar Card, and Matric Certificate in the court of the undersigned to correct his name as Armandeep Singh s/o Ranveer Singh in place of Armandeep s/o Ranveer Singh in his matric and 12th marksheets.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to correct name of applicant as Armandeep Singh s/o Ranveer Singh in place of Armandeep s/o Ranveer Singh in matric and 12th marksheets then they should appear before the court of undersigned on or before 05-03-2025, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there are no objections and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 04-02-2025.

Seal.

RISHABH SHARMA,  
*Tehsildar-cum-Executive Magistrate,*  
*Paonta Sahib, District Sirmaur (H.P.).*

**Before Sh. Om Prakash Thakur, Executive Magistrate-cum-(Naib Tehsildar),  
Majra, District Sirmaur, Himachal Pradesh**

Case No.  
06/2025

Date of Institution  
29-01-2025

Date of Decision  
Pending for 05-03-2025

Sh. Kammu son of Sh. Kasam Ali, r/o Village Mahrar, P.O. Giri Nagar, Sub-Tehsil Majra,  
Distt. Sirmaur (H.P.) . . . *Applicant.*

*Versus*

General Public

. . . *Respondents.*

*Application under section 13(3) of birth and death Registration Act, 1969.*

Sh. Kammu son of Sh. Kasam Ali, r/o Village Mahrar, P.O. Giri Nagar, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his son namely Missar birth on 05-12-2016 at Village Mahrar, P.O. Giri Nagar, Sub-Tehsil Majra, District Sirmaur, (H.P.) but his date of birth could not registered in the records of Gram Panchayat Parduni, Sub-Tehsil Majra, District Sirmaur, (H.P.) within stipulated period.

Hence he prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Parduni, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Missar son of Sh. Kammu & Smt. Bhago may submit their objections in writing in this court on or before 05-03-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 29th day of January, 2025.

Seal.

Sd/-  
(OM PRAKASH THAKUR),  
*Executive Magistrate-cum-(Naib Tehsildar),*  
*Majra, District Sirmaur H.P.*

**Before Sh. Om Prakash Thakur, Executive Magistrate-cum-(Naib Tehsildar),  
Majra, District Sirmaur, Himachal Pradesh**

<u>Case No.</u>	<u>Date of Institution</u>	<u>Date of Decision</u>
05/2025	29-01-2025	Pending for 05-03-2025

Sh. Kammu son of Sh. Kasam Ali, r/o Village Mahrar, P.O. Giri Nagar, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) . .Applicant.

*Versus*

General Public . .Respondents.

*Application under section 13(3) of birth and death Registration Act, 1969.*

Sh. Kammu son of Sh. Kasam Ali, r/o Village Mahrar, P.O. Giri Nagar, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his son namely Nur Jaman birth on 12-12-2014 at Village Mahrar, P.O. Giri Nagar, Sub-Tehsil Majra, District Sirmaur, (H.P.) but his date of birth could not registered in the records of Gram Panchayat Parduni, Sub-Tehsil Majra, District Sirmaur, (H.P.) within stipulated period.

Hence he prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Parduni, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Nur Jaman son of Sh. Kammu & Smt. Bhago may submit their objections in writing in this court on or before 05-03-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 29th day of January, 2025.

Seal.

Sd/-  
(OM PRAKASH THAKUR),  
*Executive Magistrate-cum-(Naib Tehsildar),  
Majra, District Sirmaur H.P.*

**Before Sh. Inder Kumar, Executive Magistrate-cum-(Naib Tehsildar),  
Majra, District Sirmaur, Himachal Pradesh**

<u>Case No.</u>	<u>Date of Institution</u>	<u>Date of Decision</u>
07/2025	03-02-2025	Pending for 05-03-2025

Sh. Surender Singh son of Sh. Chet Ram, r/o Village Sudowala, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) . .Applicant.

*Versus*

General Public . .Respondents.

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*Application under section 13(3) of birth and death Registration Act, 1969.*

Sh. Surender Singh son of Sh. Chet Ram, r/o Village Sudowala, P.O. Dhaulakuan, Sub-Tehsil Majra, Distt. Sirmaur (H.P.) has moved an application before the undersigned under section 13(3) of Birth and Death Registration Act, 1969 alongwith affidavits and other documents stating therein that his birth on 26-03-1981 at Village Sudowala, P.O. Dhaulakuan, Sub-Tehsil Majra, District Sirmaur, (H.P.) but his date of birth could not registered in the records of Gram Panchayat Dhaulakuan, Sub-Tehsil Majra, District Sirmaur, (H.P.) within stipulated period.

Hence he prayed for passing necessary orders to the Secretary, Births & Deaths Registration, Gram Panchayat Dhaulakuan, Sub-Tehsil Majra for entering the same in the births and deaths records.

Therefore, by this proclamation the general public is hereby informed that any person having any objections for the registration of delayed date of birth of Surender Singh son of Sh. Chet Ram & Smt. Nimo Devi may submit their objections in writing in this court on or before 05-03-2025 at 10.00 A.M., failing which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 3rd day of February, 2025.

Seal.

Sd/-  
(INDER KUMAR),  
*Executive Magistrate-cum-(Naib Tehsildar),  
Majra, District Sirmaur H.P.*

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**In the Court of Sh. Rishabh Sharma, Assistant Collector Ist grade, Paonta Sahib,  
District Sirmaur, Himachal Pradesh**

In the matter of :

Smt. Sangat Kaur w/o Guljari Lal, r/o Village Kishanpura, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh . . Applicant.

*Versus*

General Public

. . Respondent.

*Subject.—Application for correction of name in adhar Card of applicant Smt. Sangat Kaur.*

Whereas, Smt. Sangat Kaur w/o Guljari Lal, r/o Village Kishanpura, Tehsil Paonta Sahib, District Sirmaur, Himachal Pradesh has filed an application alongwith copy of her Aadhar Card, Pariwar register and Voter Card in the court of the undersigned to correct her name as Sangat Kaur w/o Guljari Lal in place of Sangato in her Aadhar Card.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to correct name of applicant as Sangat Kaur w/o Guljari Lal in place of Sangato w/o Guljari Lal in her Aadhar Card then they should appear before the court of undersigned on or before 05-03-2025, either personally or through their authorized agent.

In the event of their failure to do so, it would be deemed that there are no objections and order shall be passed *ex-parte* without affording any further opportunity of being heard.

Issued under my hand and seal of the court on this 05-02-2025.

Seal.

RISHABH SHARMA,  
*Tehsildar-cum-Executive Magistrate,*  
*Paonta Sahib, Sirmaur, District Sirmaur (H.P.).*

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### CHANGE OF NAME

I, Bimla Devi w/o Sh. Satish Chand, r/o Village Har, P.O. Nalti, Tehsil & District Hamirpur (H.P.) declare that I have changed my name from Vimla Devi to Bimla Devi for all purposes in future. Please note.

BIMLA DEVI  
*w/o Sh. Satish Chand,*  
*r/o Village Har, P.O. Nalti,*  
*Tehsil & District Hamirpur (H.P.).*

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### CHANGE OF NAME

I, Sanjay Kumar (47) s/o Sh. Sita Ram, r/o Village Panjlerh, P.O. Kelan, Tehsil Jaisinghpur, District Kangra (H.P.) hereby inform that name of my son has been wrongly recorded as Nishant in his matriculation certificate *vide* Roll No. 17278193, Registration No. H124/43207/0011 from CBSE Board. His correct name as per birth certificate and Aadhar Card is NISHANT PANJLA. All concerned note.

SANJAY KUMAR  
*s/o Sh. Sita Ram,*  
*r/o Village Panjlerh, P.O. Kelan,*  
*Tehsil Jaisinghpur, District Kangra (H.P.).*

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### CHANGE OF NAME

I, Vijay Kumar s/o Sh. Ram Chand, r/o Village & P.O. Saloh Beri, Tehsil Ghanari, District Una (H.P.) declare that I want to correct my minor son's name from Parth to Parth Rattan Bhardwaj. All concerned please note.

VIJAY KUMAR  
*s/o Sh. Ram Chand,*  
*r/o Village & P.O. Saloh Beri,*  
*Tehsil Ghanari, District Una (H.P.).*

**CHANGE OF NAME**

I, Kirana Devi w/o Sh. Rakesh Kumar, r/o Ward No. 6, VPO Dain, Tehsil Barsar, District Hamirpur (H.P.) declare that I have changed my name from Kiran Kumari to Kirana Devi for all purposes in future. Please note.

KIRANA DEVI  
w/o Sh. Rakesh Kumar,  
r/o Ward No. 6, VPO Dain,  
Tehsil Barsar, District Hamirpur (H.P.).

**CHANGE OF NAME**

I, Sohan Singh s/o Sh. Karmu, r/o Village Kwalta, P.O. Giltari, Tehsil Jubbal, District Shimla (H.P.) declare that my father is wrongly mentioned as Kantu in my revenue record. Therefore correct it as Karmu in my revenue record.

SOHAN SINGH  
s/o Sh. Karmu,  
r/o Village Kwalta, P.O. Giltari,  
Tehsil Jubbal, District Shimla (H.P.).

**CHANGE OF NAME**

I, Ayodhya Devi w/o Sh. Des Raj, r/o Village Trella, Mohal Ruhru, Tehsil Dharamshala, District Kangra (H.P.) have changed my name from Judiiya Devi w/o Desh Raj to Ayodhya Devi w/o Des Raj. Concerned note.

AYODHYA DEVI  
w/o Sh. Des Raj,  
r/o Village Trella, Mohal Ruhru,  
Tehsil Dharamshala, District Kangra (H.P.).

**CHANGE OF NAME**

I, Naresh s/o Late Sh. Sudhama Ram, r/o Village Adshala, P.O. Deha Balson, Jangal Deha (49), Deha Balson, Shimla, Thesil Theog, Himachal Pradesh-171220 that my son's name incorrectly recorded as Divyansh (old name) in his Aadhar Card. His correct name is Divyanshu (new name) and it should be updated in all documents accordingly.

NARESH  
s/o Late Sh. Sudhama Ram,  
r/o Village Adshala, P.O. Deha Balson,  
Jangal Deha (49), Deha Balson, Shimla,  
Tehsil Theog, Himachal Pradesh.

## नाम परिवर्तन

मैं, अशोक कुमार पुत्र महेश कुमार, निवासी गगरेट, गांव व डा0 गगरेट, तहसील घनारी, जिला ऊना (हि0प्र0) घोषणा करता हूं कि मैंने अपनी नाबालिग बेटी का नाम कशिश से बदलकर कशिश शर्मा कर दिया है। कृपया इसके सभी स्कूल सर्टिफिकेट व अन्य दस्तावेजों में इसका नाम कशिश शर्मा पुत्री अशोक कुमार किया जाए। सभी नोट करें।

अशोक कुमार  
पुत्र महेश कुमार,  
निवासी गगरेट, गांव व डा0 गगरेट,  
तहसील घनारी, जिला ऊना (हि0प्र0)।

## CHANGE OF NAME

I, Shiv Kumar s/o Sh. Om Prakash, r/o Village Bara Thana (Chok), P.O. Panjalag, Tehsil Lad Bharol, District Mandi, Himachal Pradesh, Pin-176126 declare that in my son's Aadhar Card No. 362297933781 his name is wrongly entered as Aarick Aryan. The correct name is Aadvik Sharma. All concerned note it.

SHIV KUMAR  
s/o Sh. Om Prakash,  
r/o Village Bara Thana (Chok), P.O. Panjalag,  
Tehsil Lad Bharol, District Mandi, Himachal Pradesh.

